

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Date: 20/01/2015

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. **C/A/50192-50193/2015-CU[DB]** dated 20/01/2015

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 129-A(4) of the Customs Act, 1962.


Asstt. Registrar(CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
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1	C/400- 401/2010	VENUS TRADERS, AK-8, SHALIMAR BAGH, NEW DELHI-110008,,
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Name and Address of
Respondent

2		-C.C.E. DELHI IV New CGO Complex, NH-IV, Faridabad, Haryana 121001.,
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Copy To**3 Advocate(s) / Consultant(s):**

A. SAMAD, ADVOCATE
2/30, DOUBLE STORY,
JANGPURA EXTN.,
NEW DELHI,

4 Bar Association, CESTAT, Delhi

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

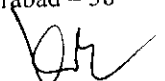
9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 C.D.R. 14 Office Copy 15 Guard File


Asstt. Registrar(CUSTOMS Appeal Branch)

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066
CIRCUIT BENCH AT CHANDIGARH**

Appeal No. C/400-401/2010-CU (DB)

(Arising out of OIA No.06-07/Cus/KPP/JC/09 dt.26.3.2009 passed by
Commissioner of Customs & Central Excise, Faridabad)

**Venus Traders
Vs.
C.C.E., Delhi-IV**

**Appellants

Respondent**

Appearance:

Appellant: None

Respondent: Shri D.V.Nagvenkar, AR

Hon'ble Mr.P.K.Das, Member (Judicial)

Hon'ble Mr.P.S.Pruthi, Member (Technical)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3.	Whether their Lordships wish to see the fair copy of the order?	seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

**Coram: Hon'ble Mr. P.K.Das, Member (Judicial)
Hon'ble Mr.P.S.Pruthi, Member(Technical)**

Date of Hearing/decision: 20.01.2015

FINAL ORDER NO. 50192-50193/2015

PER: P.K.DAS

None appears on behalf of the appellant. There is no application for adjournment in the file. As the appeal is old one and nobody turned up on behalf of the appellant, it seems that the appellant is not interested to pursue the matter. Accordingly, the appeals are dismissed for non prosecution.

(Pronounced in the court)


**(P.S.PRUTHI)
MEMBER (TECHNICAL)**


**(P.K.DAS)
MEMBER(JUDICIAL)**